Court No. - 52

Case: - WRIT - C No. - 27739 of 2022

Petitioner :- Sri Bihari Ji Seva Trust **Respondent :-** State Of U.P. And 4 Others

Counsel for Petitioner :- Avneesh Tripathi, Raghwendra Prasad Mishra

Counsel for Respondent :- CSC

Hon'ble Saurabh Srivastava, J.

1. Heard Sri R. P. Mishra, learned counsel for the petitioner, Sri Raj Kumar Singh, learned Standing Counsel, Sri Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel as well as Sri Dhananjay Singh, learned Standing Counsel appearing on behalf of respondent nos. 1, 2 and 3.

- 2. In pursuance of the earlier order, personal affidavit has been preferred by respondent no. 3, which is taken on record. By bare perusal of the same, it is not clear that once the name of the petitioner has been recorded in the records of rights of the base year, i. e. 1359 Fasli, as bhumidhar with transferable rights, under which circumstances, the same has been converted from time to time and several other entries have taken place in the revenue records.
- 3. Ms. Shweta, Sub-Divisional Officer, teshil-Chhata, district-Mathura is requested to come up with the entire records along with the details of the change of the entries made from time to time with regard to plot no. 1081 situated at village-Shahpur, teshil-Chhata, district-Mathura and apprise the Court by way of filing a separate affidavit.
- 4. Personal appearance of Ms. Shweta, Sub-Divisional Officer, tehsil-Chhata, district-Mathura is, however, dispensed with but for proper assistance to the Court, if she along with any competent revenue authority may be present on the next date, so that the issue raised by the petitioner may be adjudicated finally after perusal of the records.
- 5. List this case on 5.9.2023 at 2.00 P. M. as unlisted.

Order Date :- 17.8.2023

HR